



2026:DHC:7507



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
CNR No. DLHC010450782022
+ **OMP (ENF.) (COMM.) 231/2022 & EX.APPL.(OS) 3742/2022**
HARINDER MOHAN SINGHDecree Holder

Through: Mr. Kaushal Yadav, Mr. Onkar
Nath Sharma and Mr. Ritul
Tandon, Advs.

versus

SANDHYA JAIN & ANR.Judgement Debtors
Through: Ms. Harshi Gaur and Ms.
Roopini Nandam, Advs.

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% **03.09.2026**

1. At the outset, learned Counsel appearing for the Decree Holder seeks leave to withdraw the present enforcement petition with liberty to file it again as and when the situation arises, after depositing the stamp duty which is apparently not deposited on the award.

2. Leave and liberty is granted as aforesaid.

3. Accordingly, the present petition is dismissed as withdrawn with aforesaid liberty.

4. Pending application(s), if any, also stands dismissed as withdrawn.

OM PRAKASH SHUKLA, J

SEPTEMBER 3, 2026/ss